

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 216/TT/2020

Date: 16.9.2020

To

Shri Bhavesh Kundalia
Authorised Representative,
Adani Transmission (India) Ltd.,
Adani House, Nr. Mithakhali Six Roads,
Navrangpura, Ahmedabad-380009.
E-mail : bhavesh.kundalia@adani.com

Sub: Petition for truing-up of Transmission Tariff for the period from 01-April-2014 to 31-March-2019 & Determination of tariff for the period from 01-April-2019 to 31-March-2024 for Transmission system constructed, maintained and operated by Adani Transmission (India) Limited *vide* Licence No. 20/Transmission/2013/CERC

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 24.9.2020:-

- i. In Petition No. 146/TT/2016, ACE for the year 2016-17 to 2018-19 was not claimed however, the ACE has been claimed for the year 2016-17, 2017-18 and 2018-19 in the instant petition. Reasons for not claiming this ACE earlier in Petition No. 146/TT/2016..
- ii. Clarify whether the ACE claimed beyond the cut-off date is within the original scope of work?
- iii. With regard to ACE claimed for the tariff period 2019-24 (which is beyond the cut-off date), and expenditure proposed for replacement of porcelain Insulators with Silicon Rubber Insulator during the 2019-24 tariff period.
- iv. For Asset-I and Asset-II same form-9C is furnished without asset-wise loan details. Therefore, Form-9C indicating asset-wise loan details is required.
- v. Form-4A Form-5, 5A, 5B and 5C
- vi. Duly filled Form-12B and Form-15 for 2014-19 tariff period.

- vii. Copies of Loan Agreement and repayment schedule in respect of loans indicted in form 9C including inter-company deposit for both the assets.
- viii. Reasons for availing loan from Inter-company deposit instead of bank or any other financial institutions.
- ix. Computation of Effective Tax rate along with supporting documents for the purpose of grossing up of Return on Equity for the tariff period 2014-19 and 2019-24.
- x. The Status of Appeal No. 1393 of 2016 before Appellate Tribunal for Electricity (Tribunal) with regard to issue of COD.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)